

**TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-I SECTION I**

GOVERNMENT OF INDIA  
MINISTRY OF COMMERCE & INDUSTRY  
DEPARTMENT OF COMMERCE  
PUBLIC NOTICE NO.19 (RE-2001)/1997-2002  
NEW DELHI, THE 11th June,2001

In exercise of the powers conferred under Paragraph 4.11& 11.1 of the Export and Import Policy, 1997-2002, (incorporating amendments made upto 31.03.2001) , the Director General of Foreign Trade hereby lays down following procedures for export of 'certified organic products:-

An agricultural product will be allowed to be exported as " Organic Product" only if it is produced, processed or packed under a valid Organic Certificate issued by a certifying agency duly accredited by one of the following Accreditation Agencies:

- Agricultural and Processed Food Products Export Development Authority (APEDA)
- Coffee Board
- Spices Board
- Tea Board

2. This will be effective from Ist July,2001.

3. This issues in Public interest.

**(N.L.Lakhanpal)**  
**Director General of Foreign Trade**

Copy to all concerned,  
By order

**( A.K. Srivastava )**  
**Dy. Director General of Foreign Trade**  
For Director General of Foreign Trade